

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 258/TT/2013

Subject : Determination of Transmission Tariff for Tiruvalam (Powergrid)-Chittoor (APTRANSCO) 400kV D/C (Quad) line alongwith associated bays and equipment under Supplementary Transmission system associated with Vallur TPS in Southern Region for 2014-19 period under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations.

Date of Hearing : 9.2.2016.

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation (TANGEDCO) and 15 others

Parties present : Shri M.M Mondal, PGCIL
Shri S.S Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) This petition has been filed for determination of transmission tariff for above mentioned assets under the "Supplementary Transmission System associated with Vallur TPS" in Southern Region for the period 2014-19.
 - b) The Investment Approval was accorded on 26.8.2010 and the scheduled completion was 32 months from the date of approval of the Board of Directors of the petitioner company. The scheduled commissioning of the above asset was 1.5.2013. However the assets were commissioned on 1.4.2014 with a time overrun of 11 months.
2. On a specific query by the Commission as to whether the details as per the provisions of 2014 Tariff Regulations have been filed, the representative of the petitioner submitted in the affirmative. He however submitted that additional information, if any, will be submitted as directed by the Commission.



3. The respondent, TANGEDCO prayed for grant of time to file its reply to the additional submissions made in the petition.

4. The Commission accepted the prayer and directed the petitioner to file additional information, on affidavit with copy to the respondents, on or before 26.2.2016 as under:

- (i) RLDC certificate for charging of asset;
- (ii) CEA certificate under Regulation 43 of CEA (Measures Related to Safety & Electricity Supply) Regulations, 2010;
- (iii) The details of time overrun of 11 months in commissioning of the asset, with documentary evidence, if not already submitted alongwith chronology of the activities in respect of asset as per format given below:

Asset	Activity	Period of activity				Reason(s) for delay along with reference of documentary evidence submitted
		Planned		Achieved		
		From	To	From	To	

- (iv) The detailed reason for cost variation in certain heads as per Form 5s of the petition at page 29 of the petition.
- (v) Single Line Diagram (SLD) of Chittoor and Thiruvalam sub-stations.
- (vi) RPC/ SCM approval of the asset.

5. The respondents are directed to file replies on or before 3.3.2016 with copy to the petitioner, who shall file its rejoinder, if any, by 10.3.2016. Pleadings in the matter shall be completed by the parties within the above mentioned dates and no extension of time shall be granted for any reason whatsoever.

6. Subject to the above orders in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

